nations and other subordinate services examinations conducted by the Public Service Commission of the Union and the States. Such Centres have been set up so far by the States of Andhra Pradesh, Bihar, Gujarat, Haryana, Madhya Pradesh, Mysore, Orissa, Uttar Pradesh, West Bengal, Kerala and the Union Territory Administration of Delhi.

Setting up of T V. Station in Bihar

1051. SHRI YAMUNA PRASAD MANDAL : Will the Minister of INFORMATION AND RROADCASTING be pleased to state :

(a) whether there is any proposal under consideration of Government to start a Television Station in the State of Bihar ; and

(b) if so, the funds allocated for this scheme ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) No, Sir ; but arrangements are proposed to be made for reception of T. V. programmes in certain villages in Bihar direct from the experimental Satellite when it is put up in 1974.

(b) Does not arise.

Proposal for Promoting Sale of Indian Goods in South-East Asia

1052 SHRI YAMUNA PRASAD MANDAL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the State Trading Corporation has approached Government for necessary permission to collaborate with the Hongkong businessmen of Indian and Chinese origin to promote the Sale of Indian goods in South East Asia ;

(b) whether Government have agreed to this proposal ; and

(c) if so, the main features of the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) The STC has submitted a proposal for setting up a joint company with Hongkong businessmen of Indian and Chinese origin for expansion of India's export trade in South East Asian countries.

(b) and (c). The matter is under consideration.

Tobacco Corporation

1053. SHRI YAMUNA PRASAD MANDAL :
SHRI S M. KRISHNA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether there is any proposal under consideration of Government to set up a Tobacco Corporation in the public sector ;

(b) if so, objects of setting up this Corporation ; and

(c) the funds allocated for this purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF FORLIGN TRADE (SHRI A. C. GEORGE) : (a) No Sir.

(b) and (c). Do not arise.

Committee to enquire into closure of Edward Textile Mills, Beawar (Rajasthan)

1054 SHRI BHOGENDRA JHA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether a Committee was appointed for enquiry into the closure of the Edward Textile Mills Beawar (Rajasthan) and suggest ways for its re-opening ;

(b) whether the Committee has submitted its report ; and

(c) if so, the main recommendations thereof and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) to (c). An Investigation Committee was appointed under the Industries (Development and Regulation) Act, 1951, to enquire into the affairs of the Edward Mills Co. Ltd., Beawar (Rajasthan) The Investigation Committee has Submitted its report recently and it is being examined, in consultation with the State Government, etc. The report is of a confidential nature and, as such, it would not be in the public interest to disclose its contents.

विदेशी व्यापार का राष्ट्रीयकरण

1055. **श्री जगन्नाथ राव जोशी** : क्या **विदेश व्यापार** मंत्री यह बताने की कृपा करेंगे कि इस समय सरकार द्वारा किये जा रहे विदेशी व्यापार की कितनी प्रतिशतता है और आगामी पांच वर्षों में सरकार का विचार किस सीमा तक इस क्षेत्र में कार्य करने का है ?

विदेश व्यापार मंत्रालय में उप-मंत्री (श्री ए० सी० जार्ज) : अब तक की गयी व्यवस्थाओं के अन्तर्गत आयात व्यापार का लगभग 70 प्रतिशत और निर्यात व्यापार का 10 प्रतिशत से अधिक राज्य अभिकरणों द्वारा संभाला जाता है । सरकार विभिन्न वस्तुओं का राज्य अभिकरणों के माध्यम से मार्गीकरण करने की उपयुक्तता के सम्बन्ध में अध्ययन कर रही है और जितना भी विदेश व्यापार, राज्य अभिकरणों के माध्यम से करना व्यवहार्य होगा उसे उनके माध्यम से मार्गीकृत (कैनेलाइज) कर देगी ।

संघ लोक सेवा आयोग द्वारा भर्ती नियमों का बनाया जाना

1056. **श्री जगन्नाथ राव जोशी** : क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या संघ लोक सेवा आयोग ने कई भर्ती नियम बनाये हैं, परन्तु उनमें से अनेक नियमों का प्रकाशन सरकार द्वारा नहीं किया गया है ; और

(ख) यदि हां, तो इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह मंत्रालय और कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) और (ख). संघ लोक सेवा आयोग द्वारा सहमति प्राप्त भर्ती-नियमों को अधिसूचित करने में विलम्ब के सम्बन्ध में स्थिति संघ लोक सेवा आयोग की २०वीं रिपोर्ट के अनुबन्ध XII में निर्दिष्ट की गई है । यह सम्बन्धित मंत्रालय/विभाग का कार्य है कि वे अपने अधीन सेवाओं/पदों के लिए भर्ती नियमों को बनायें तथा अधिसूचित करें । आयोग के क्षेत्राधिकार के अन्तर्गत आने वाली सेवाओं/पदों के लिए भर्ती नियमों को अन्तिम रूप देने से पूर्व संघ लोक सेवा आयोग से परामर्श लेना भी आवश्यक है । अगस्त, 1969 में आदेश जारी किए गए हैं, जिस में मंत्रालयों/विभागों से कहा गया है कि वे आयोग की सहमति प्राप्ति से 4 सप्ताह के भीतर भर्ती नियमों को अधिसूचित करें ।

गया (बिहार) में रेडियो स्टेशन

1057. **श्री शंकरदयाल सिंह** : क्या **सूचना और प्रसारण** मन्त्री यह बताने की कृपा करेंगे कि क्या बिहार, गया में रेडियो स्टेशन खोलने का कोई प्रस्ताव सरकार के विचाराधीन है ?

सूचना और प्रसारण मंत्रालय में उप-मंत्री (श्री धर्मवीर सिंह) : जी, नहीं ।

भारत-पाक युद्ध के दौरान भारतीय सुरक्षा अधिनियम के अंतर्गत गिरफ्तार किये गये व्यक्ति

1058. **श्री ओंकार लाल बेरवा :**
श्री हुकम चन्द कछवाय :

क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) 1965 के भारत-पाक युद्ध के दौरान भारतीय सुरक्षा अधिनियम के अन्तर्गत गिरफ्तार